

करना पड़ता था। अंग्रेजों का दृष्टिकोण तो हमेशा यह रहा था कि गांवों में लोगों को शिक्षा की कोई सहूलियतें न मिलें। मुझे अफसोस है कि आज भी वही प्रोसीजर ग्रांटस देने का है जो कि अंग्रेजों के जमाने में था। मैं चाहता हूँ कि इस प्रोसीजर को निकाल बाहर किया जाये और आपको चाहिये कि आप डिस्ट्रिक्ट डिवेलपमेंट कमिटीज (जिला विकास समितियों) को इस सारे काम के लिए रिस्पोसिबल कर दें। आप इस काम को सेंट्रलाइज्ड रखकर बहुत ज्यादा मुश्किलता में फँस जायेंगे और यदि आप इस सारे काम को डिस्ट्रिक्ट डिवेलपमेंट कमिटीज के सुपुर्द कर देंगे तो आप बहुत कुछ हद तक इस काम को आगे बढ़ा सकेंगे। मैं यह भी चाहता हूँ कि आपको फ्री एजुकेशन लोयों को देने के बारे में भी कोई टारगेट फिक्स कर लेना चाहिए था।

आपने कहा है कि आप नेशनल इनकम (राष्ट्रीय आय) में १८ परसेंट की वृद्धि करेंगे। लेकिन मैं पूछना चाहता हूँ कि आप क्या उन लेबरर्स की वैजिज में भी जो कि फॅक्टरीज में काम करते हैं, १८ फीसदी या २५ फीसदी की वृद्धि करेंगे। जिस तरह से आप काम करते हैं, उसके आधार पर मैं यह कह सकता हूँ कि लोगों की आपके प्लान में कोई दिलचस्पी नहीं है। आपको चाहिए था कि डिस्ट्रीब्यूशन (वितरण) ठीक तरह से हो इस पर भी ध्यान देते। आपको यह भी चाहिये था कि आप लोगों की जो निसेसेटीज आप लाइफ (जीवन की आवश्यकता) है, जैसे कपड़ा है, फूडथेंस है उन पर और ज्यादा जोर देते। बजाय आप इस बात की कोशिश करते कि इनके भाव ठीक रहते आपने इन चीजों पर और ज्यादा टेक्स लगाने की योजना बना कर इनकी कीमतों को और बढ़ा कर लोगों को और भी ज्यादा मुश्किल में डाल लिया है। यह जो टेक्स लगाने का विचार किया जा रहा है, इस मनोवृत्ति की मैं निन्दा करता हूँ।

अब मैं इकोनोमी आफ परमानेंस (स्थायी अर्थ व्यवस्था) के बारे में जो विचार श्री जे० सी० कुमारप्पा ने प्रकट किये हैं उनको आपके सामने पेश करना चाहता हूँ। वह कहते हैं :

“Planning will have no life if the man in the street does not understand what we are planning for. We cannot call it national planning, if the farmers do not comprehend the purpose of it and lend their wholehearted support to the carrying out of the plan. Money in itself satisfies nothing except

the miser's pleasure of counting it. . . . . Money is not an end in itself. If our organisation is so made as to put much money in the hands of the people and yet let them starve for lack of food materials, it would stand condemned. Hence our first care is to see that the people are satisfactorily fed, clothed and housed, and only after these necessities have been adequately provided for can they be allowed to indulge in other production. To direct economic activity into this course is the first of any government worth the name.”

ये जो उल्लेख उन्होंने बताये हैं, मैं चाहता हूँ कि गवर्नमेंट इन पर चले। कहने को तो बहुत सी बात थी, लेकिन चूंकि वक्त नहीं है, इस वास्ते मैं अपना भाषण समाप्त करता हूँ और अन्त में इतना ही कहना चाहता हूँ कि जो जो बातें मैंने कही हैं उन पर गवर्नमेंट विचार करे और उन पर अमल करने की कोशिश करे। खास तौर से कम्युनिटी प्राजैक्ट एरियाज के बारे में जो सुझाव मैंने दिये हैं, मैं चाहता हूँ कि मंत्री महोदय उन पर विचार कर लें और उन पर अमल करने की कोशिश करें। यदि ऐसा किया गया तो मैं समझता हूँ कि देश में खुशहाली बढ़ेगी और आपका प्लान भी कामयाब होगा।

इतना कह कर मैं आपका शुक्रिया अदा करता हूँ कि आपने मुझे बोलने का मौका दिया।

Shri Radha Raman (Delhi City)  
rose—

Mr. Deputy-Speaker: Just a moment. The Secretary will now report a message.

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

I am directed to inform the Lok Sabha that the Representation of the People (Second Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 18th May, 1956, has been passed by the Rajya Sabha at its sitting held on the 25th May, 1956, with the following amendments:

#### Clause 41

1. That at page 16, in lines 26-27, for the word "section" the word "sections" be substituted.

[Secretary]

2. That at page 16, after line 27, the following be inserted, namely:

71. After the elections held in any year in pursuance of the notifications issued under section 12, there shall be notified by the appropriate authority in the Official Gazette the names of members elected by the elected members of the Legislative Assemblies of the States and by the members of the electoral colleges for the various Part C States at the said elections together with the names of any persons nominated by the President to the Council of States under sub-clause (a) of clause (1) of article 80 or under any other provisions.

72. After the elections held in pursuance of the notification issued under section 13 for the re-constitution of the electoral college for a Scheduled Part C State, there shall be notified by the appropriate authority in the Official Gazette as soon as may be after the date or the last of the dates fixed for the completion of the said elections, the names of the persons elected for the various electoral college constituencies at the said elections".

Publication of results of elections for the re-constitution of electoral colleges for certain Part C States.

74. After the elections held in any year in pursuance of the notifications issued under section 16, there shall be notified by the appropriate authority in the Official Gazette the names of the members elected by the various Council constituencies and by the members of the Legislative Assembly of the State at the said elections together with the names of any persons nominated by the Governor or Rajpramukh, as the case may be, under sub-clause (e) of clause (3) of article 171".

"Publication of results of elections to the State Legislative Councils and of names of persons nominated to such Councils.

74. After the elections held in any year in pursuance of the notifications issued under section 16, there shall be notified by the appropriate authority in the Official Gazette the names of the members elected by the various Council constituencies and by the members of the Legislative Assembly of the State at the said elections together with the names of any persons nominated by the Governor or Rajpramukh, as the case may be, under sub-clause (e) of clause (3) of article 171".

Clause 79

5. That at page 30, the existing clause 79 be deleted.

Clause 80

6. That at page 30, line 7, for sub-clause (a), the following be substituted, namely :

"(a) in sub-section (1) for the word and figures, 'section 75' the word and figures 'section 74' shall be substituted; and".

7. That at page 30, lines 8 to 10, for sub-clause (b) the following be substituted, namely :

"(b) in sub-section (2), for the word and figures 'section 75' the word and figures 'section 74' shall be substituted".

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House".

#### REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL, 1956

**Secretary :** Sir, I lay on the Table of the House the Representation of the People (Second Amendment) Bill, 1956, which has been returned by Rajya Sabha with amendments.

**Shri Kamath (Hoshangabad) :** Will this Bill, as passed by the Rajya Sabha with amendments, be taken up for consideration in this Session?

**Mr. Deputy-Speaker :** It would be taken up.

**Shri Bhagwat Jha Azad (Purnea cum Santal Parganas) :** It is a formal amendment. It will be taken up in this session.

**Mr. Deputy-Speaker :** Did Shri Radha Raman want to say something?

**Shri Radha Raman (Delhi City) :** I only wanted that I should be called before the House adjourned so that I could continue on the next day.

**Mr. Deputy-Speaker :** We will see when the House meets again.

6-05 P.M.

*The Lok Sabha then adjourned till Half Past Ten of the Clock on Monday, the 28th May, 1956.*